दोनों दिष्टियों से यह पित्रियित देश के लिये बड़ी चिन्ताजनक है और मै सरकार से कहंगा कि इस संबंध में वह अपना दिष्टिकोण स्पप्ट करे। अगर वह क्षेत्र भारत के नहीं है, पाकि-स्तान के है, तो हमारी सेना वहां से हटनी चाहिये। लेकिन तब भी सरकार को यह स्पष्ट करना होगा कि अभी तक हमारी सेना वहा क्यो रही ? मझे दूसरा डर है कि वह क्षेत्र हमारा है लेकिन अब पाकिस्तान के दबाव मे आकर हम अपने क्षेत्र पाकिस्तान को सौपने जा रहे है। क्या यह प्रधान मंत्री महोदया की वाशिगटन, लंदन और रूस की यात्रा का परिणास है ? मझे विश्वास है सरकार दबाव मे नहीं आएगी । लेकिन सरकार ने इस प्रक्त पर जो रवैया अपनाया है उससे हमारे मन में गम्भीर आशंकाएं पैदा हुई है। सरकार को अपनी स्थिति स्पष्ट करनी चाहिए मैं आणा करूगा, मंत्री महोदय राज्य मभा की बैठक समाप्त होने से पहले कल इस मामले में वक्तव्य देंगे और किसी तरह की गलतफहमी किमी भी क्षेत्र मे नही रहने देगे।

Alleged starvation

## ALLEGED MURDER OF A PERSON IN LUDHIANA

श्री जगत नारायण (पंजाब): सभापति जी, मैने आपको एक काल एटेन्शन नोटिस की तहरीक दी है। अर्ज यह है कि 18 मार्च को इस हाउस में पानीपन की दर्दनाक हालत के मुताल्लिक कुछ खयालात का इजहार हुआ था । उसी तरह की ही एक खबर 3 अप्रैल के पजाब के चंद अखबारात में छरी है। वह खबर सभापति जी, इस तरह की है कि वहा 16 तारीख को जब कि "एन्टी पंजाबी मुबा एजिटेशन" चल रहा था और लुधियाना शहर मे वर्ष्यु लगा हुआ था और पुलिस की गोलिया चल रही थी तो एक आदमी की लाश को लेकर शाम के छ: बजे पांच छः पुलिस कांस्टेबल श्मशान भूमि में

ले गए। उस लाश को अस्पनाल मे नहीं ले गये, उसका पोस्टमार्टम नही कराया, उसकी रिश्तेदारो से शिनाख्त नहीं कराई, म्युनिसि-पैलिटी के रिजस्टर में इदराज नहीं किया, कोई वात नहीं की और सीधे ज्मणान भूमि में ले गए और जला डाला। मैने जो नोटिस भेजा है उसमें यमशान भिम में लाश को जलाने के बाद जो इंदराज होता है उसको पेश किया है। उसमे उन कांस्टेबल्स के नाम लिखे हए है, उनके नम्बर लिखे हुए है। उन्होंने कहा यह ना मालम था इमलियं हमने जला दिया है। आज तक जो रवायात चली आती है वह यह है कि कोई भी ऐसी लाण हो उसका पोस्ट मार्टम कराया जाता है, म्यनिसिपैलिटी के रजिस्टर में इंदराज कराया जाता है। जो आदमी उस लाग को डिसपोज आफ करने ले गये, ऐलीगेणन यह है कि उसकी पहले मारा गया बगैर किसी आईर के. फिर उसे बजाय अस्पताल में ले जाने के सीधे श्मणान में ले जा कर जला डाला गया । तो मै मिनिस्टर साहब से दर्ख्वास्त करूंगा कि इस हाउस के विसर्जन होने से पहले इस मामले में रोशनी डाले कि यह सारा कैसे हआ।

## ALLEGED STARVATION DEATHS IN ORISSA

SHRI LOKANATH MISRA (Orissa): With your permission I would like to raise a matter of grave concern. In this House, in reply to a supplementary question the Minister of Food and Agriculture said that there was no starvation death in Orissa. I have given a motion calling the attention of the Minister of Agriculture to a news reported in one of the national newspapers which says that there have been nine deaths in the district of Kalahandi due to prolonged undernourishment and malnutration. This is a statement by the Deputy Minister of the Orissa Government. I do not differentiate between death by malnutrition and starvation. The Government seems to put an imaginary border line between the two. There is almost no line. I would like the hon, Minister of Food to admit frankly that there

## [Shri Lokanath Misra.]

have been starvation deaths in Orissa and there should be some relief work immediately made available to the people so that they may earn some money. In the rural areas they do not earn money for lack of employment, and therefore, in spite of opening of fair price shops, they are not in a position to purchase grains. Secondly, there is acute scarcity of kerosene oil in that State. If the Government wants Orissa to go the same way as West Bengal, I have nothing to say but in the hope that they do not want that to happen, I say that there is still time and let them pay heed to my words.

Reports of the

SHRI BANKA **BEHARY** (Orissa): I had also sent a calling attention notice. About starvation deaths, I want to say that I was present that day in the Orissa Assembly when the Deputy Minister made the statement. He categorically said-I am quoting his words-that nine persons have died in a particular village in a span of fifteen days because of mainutrition.

MR. CHAIRMAN: You had asked a question and the reply was given. Have you sent a notice for calling attention?

SHRI BANKA BEHARY DAS: I had given before that.

MR. CHAIRMAN: You had given notice of a question and the question was replied to.

SHRI BANKA BEHARY DAS: I also gave a calling attention notice about that.

MR. CHAIRMAN: Is there any calling attention notice?

## (After a pause)

I am informed that you had given that You also put the same question in connection with other questions and it was replied to.

SHRI BANKA BEHARY DAS: The difficulty was that I could not ask further supplementaries.

MR. CHAIRMAN: But this is not the time for it. Mr. Misra has given a new notice. That notice has been passed on to the Government. And therefore I have allowed him to mention it. But in your case it does not hold good.

SHRI BANKA BEHARY DAS: Then, Sir, I may tell you that I have given a Calling Attention Notice about kerosene. May I speak on it, Sir?

MR. CHAIRMAN: But you have not given me the privilege of seeing me. I allow Members to raise points about these notices if they have seen me in my chamber and explained it to me.

SHRI BANKA BEHARY DAS: Theo I will raise this tomorrow, Sir.

MOTION RE REPORTS OF THE UNI-VERSITY GRANTS COMMISSION FOR 1963-64 and 1964-65-contd.

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): Mr. Chairman, Sir, I am very grateful to this House for the encomiums that have been paid to the University Grants Commission. This is a very critical House, and when an encomium comes from such a critical body, it is not only well deserved, but it is highly appreciated.

Now, Sir, we have to remember that although 'University' is a State subject, the Union has a very heavy and very important obligation under Entry 66 of List I of the Seventh Schedule, as was pointed out by my friend, Mr. Sapru, As the House knows, that entry speaks about "Co-ordination and determination of standards in institutions for higher education or research and scientific and technical institutions." So that the Union has to be vigilant all the time that standards are maintained and there is co-ordination. But the instrument for carrying out this policy is the University Grants Commission and I over the years, the University Grants Commission has very ably, very satisfactorily and very conscientiously discharged its obligation.

Now, Sir, may I deal with some of the ponts raised by my hon, friends in the course of the debate? Coming to my friend, Professor Ruthnaswamy, he raised